- (d) Integrated Industrial Township Greater Noida, Uttar Pradesh: 302.5 Ha of land has been transferred by Government of Uttar Pradesh to DMIC Integrated Industrial Township Greater Noida Limited, the project SPV.
- 2. **Chennai Bengaluru Industrial Corridor (CBIC) Project:** As informed by the respective State Governments, the land available for phase-1 development is:
 - (a) Ponneri (Tamil Nadu): approximately 4480 acres.
 - (b) Krishnapatnam (Andhra Pradesh): approximately 6888 acres.
 - (c) Tumakuru (Karnataka): approximately 1722 acres.
- 3. Bengaluru Mumbai Industrial Corridor (BMIC): The land parcel identified by Government of Karnataka for Dharwad node is approximately is 9213 acres. Government of Maharashtra is in process of identifying suitable land parcels which may be taken up for development.
- 4. Amritsar Kolkata Industrial Corridor (AKIC): The land parcels available for developing Integrated Manufacturing Clusters (IMC) with Government of Uttarakhand are approximately 2934.89 acres and Government of West Bengal 2483 acres. Governments of Punjab, Haryana, Uttar Pradesh, Bihar and Jharkhand are in the process of finalizing the suitable land parcels for development of IMCs.
- Visakhapatnam Chennai Industrial Corridor (VCIC): For VCIC, the land under possession is 1,887 acres and the land under acquisition/alienation is approximately 24,056 acres.

Subsidy to small and medium industries

- †661. MAHANT SHAMBHUPRASADJI TUNDIYA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) whether Government proposes to introduce the provision of subsidy and other benefits to small and medium industries and to new entrepreneurs; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) Ministry of MSME has formulated and issued guidelines for creation of National Schedule Caste and Schedule Tribe Hub on 25.07.2016. The said scheme has been formally launched by the Hon'ble Prime Minister on 18.10.2016 at Ludhiana, Punjab. This is being implemented through National Small Industries Corporation Ltd. (NSIC), a PSU under the Ministry.

[†] Original notice of the question was received in Hindi.

The Hub is set up to provide professional support to SC/ST entrepreneurs to fulfill obligations under the Central Government Public Procurement Policy for Micro and Small Enterprises Order 2012, adopt applicable business practices and leverage the Stand up India initiatives. The total project cost of the National Schedule Caste and Schedule Tribes Hub is proposed to be ₹ 490 crore for the period 2016-17 to 2019-20.

The functions of Hub include collection, collation and dissemination of information regarding SC/ST enterprises and entrepreneurs, capacity building among existing and prospective SC/ST entrepreneurs through skill training and EDPs, vendor development involving CPSEs, NSIC, MSME-Dls and industry associations including Dalit Indian Chamber of Commerce and Industry (DICCI), promoting participation of SC/ST entrepreneurs in exhibitions and organizing special exhibitions for this purpose, facilitating SC/ST entrepreneurs participating in public procurement and monitoring the progress, etc.

Further, in order to provide an impetus to Micro Small and Medium Enterprises, the Government in the Union Budget 2017-18, has proposed to reduce the Income Tax rate for smaller companies with an annual turnover upto ₹ 50 crore from the present 30% to 25%. As per data of Assessment Year 2015-16, there are 6.94 lakh companies filling returns of which 6.67 lakh companies fall in this category and, therefore, percentage-wise 96% of companies will get this benefit of lower taxation. This will make the MSME sector more competitive as compared to large companies.

Anti-dumping duty on import of sugar

- †662. MAHANT SHAMBHUPRASADJI TUNDIYA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) whether Government plans to impose anti-dumping duty on import of sugar; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) Directorate General of Antidumping and Allied Duties (DGAD) conducts anti-dumping investigations on the basis of a duly substantiated petition filed by the Domestic Industry (DI) alleging dumping of goods into the country causing injury to the DI. The basic intent of the anti-dumping measures is to eliminate injury caused to the DI by the unfair trade practices of dumping from the other countries and to create a level playing field for

[†] Original notice of the question was received in Hindi.